

**Steel Plant**

**2009. Shrimati Ila Palchoudhuri:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that an American citizen has offered to build a Steel Plant in India entirely at his own cost; and

(b) if so, the reaction of the Government of India thereto?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) No, Sir. I am not aware of any such offer.

(b) Does not arise.

**Central Secretariat Service**

**2010. Shri Ram Garib:** Will the Minister of Home Affairs be pleased to state:

(a) the names of Central Government offices in Delhi/New Delhi which are not included in Central Secretariat Service Scheme;

(b) whether these offices were asked to join the scheme;

(c) if so, with what results;

(d) whether the newly set up offices after the constitution of the scheme are also asked to join this scheme;

(e) what is the position of the Department of Parliamentary Affairs;

(f) whether such offices are also proposed to be included in the scheme; and

(g) if not, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) A statement showing the names of Ministries/Departments of the Government of India and Attached Offices under them located in Delhi/New Delhi which are participating in the Central Secretariat Service Scheme

(R & R Scheme) is laid on the Table of the House. [See Appendix III, annexure No. 104]. No other Department/Office located in Delhi and New Delhi participates in this Scheme.

(b) and (c). All Ministries/Departments were consulted for participation of those Ministries/Departments and offices under them in the Scheme before it came into existence. Offices where the nature of the work was similar to the Secretariat and which wanted to participate in the Scheme were included.

(d) No.

(e) The Department of Parliamentary Affairs does not participate in the Central Secretariat Service (R & R) Scheme.

(f) and (g). No; such offices have their own cadres and recruitment rules for manning the posts under them.

**Fines on Traffic Rules Offenders**

**2011. Shri Ram Garib:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have issued any instructions to the policemen on duty in Delhi to collect a fine of Rs. 5 from each cyclist having no lamp and in case he is not having cash money with him his cycle should be deposited; and

(b) if so, what are the reasons for the same?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) and (b). No. However, the police obtain a security of Rs. 5 for their appearance in court, if necessary, from cyclists who are found breaking the traffic regulations. Where the offending cyclists do not furnish such cash security their cycles are taken as security in lieu.